FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANURAJ REAL ESTATES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ANURAJ REAL ESTATES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17-06-2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-CHANDIGARH
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100PB2005PTC028567
5.	Address of the registered office and principal office (if any) of corporate debtor	C/O SH. MAHESH CHANDER SHARMAN/H 250 PARTAP NAGAR SODAL ROAD, JALANDHAR, PUNJAB- 144004
6.	Insolvency commencement date in respect of corporate debtor	18-11-2026
7.	Estimated date of closure of insolvency resolution process	16-05-2027 (180days from the Date of CIRP Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	AKARSH KASHYAP IBBI/IPA-001/IP-P00566/2017-2018/11042
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-10,LGF,LAJPAT NAGAR PART III, NEW DELHI-110024 akashyap2002@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-10, LGF, LAJPAT NAGAR PART III, NEW DELHI-110024 cirp.anuraj@gmail.com
11.	Last date for submission of claims	02-12-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	AS PER INFORMATION AVAILABLE, THERE IS NO CLASS OF CREDITORS
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address:N A

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench (Court-I) has ordered the commencement of a Corporate Insolvency Resolution Process of the Anuraj Real Estates Private Limited on 18-11-2026.

The creditors of Anuraj Real Estates Private Limited, are hereby called upon to submit their claims with proof on or before 02-12-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-(Presently Not Applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

AKARSH KASHYAP
IBBI/IPA-001/IP-P00566/2017-2018/11042
C-10,LGF,LAJPAT NAGAR PART III,
NEW DELHI-110024
AFA VALID TILL.:30-06-2027

Date and Place: 19-11-2026 AT NEW DELHI